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of Shri Syed Abdul Rehman Bafakki Thangal, President of the Kerala Muslim League in Calicut were searched by the customs o ficers on 26-5-70. One cloth jacket and one cloth belt (generally used for carring contraband gold), some tetron fabrics made in Japan, two gas cylinders containing gas for mechanical lighters and some tapes for tape incriminating certain recorders anc documents were recovered. Shri Syed Mohammed B: fakki Thangal was arrested under the provisions of Customs Act, 1962, on account of his complicity in certain cases of illicit landing of contraband goods on Kerala coast during 1969-70. Further investigations are in progress.

(d) Matool island has not figured as a main point o' landing in investigations so far conduc ed by the Customs Department.

(e) and (f) Government are aware of the criticism ecently made by some M. Ps. from Kerala to the effect that certain individuals are trying to influence the proceedings against the person concerned in this case. However, there is no truth in this allegation.

FOREIGN COLL/ BORATION IN THE PUBLIC SECTOR PROJECTS

*749. SHRI MOHAN LAL GAU-TAM: Will the Minister of PETRO-LEUM AND CHEMICALS AND MI-NES AND NETALS be pleased to state:

(a) whether it is a fact that all the foreign agences connected with the Public Sector projects under his Ministry either as collaborators or designers or executors did their part of the contract strictly according to the contract; and

(b) if not, what steps Government took in this rigard?

THE MIN STER OF STATE IN THE MINISTRY OF PETROLEUM CHEN ICALS MINES AND AND AND METALS (SHRI D. R. CHA-VAN): (a) and (b). There are 23 Public enterprises under this Ministry and these enterprises, all these years, have entered into various contracts with foreign agencies for supply of know-how, plant and machinery, etc. The time and effort involved in collection of the information in respect of fulfilment of each Agreement/Contract by the foreign agency may rot be commensurate with the result. However, it may be stated that, by and large, the foreign agencies did their part of the various contracts according to the terms of Agreement/ Contract and that disputes, if any, have been resolved to the extent possible.

REDUCTION OF PREMIUM RATES BY THE LIFE INSURANCE CORPORATION

*750. SHRI Z. A. AHMAD : SHRI SURAJ PRASAD : SHRI BHOLA PRASAD :

Will the Minister of FINANCE be pleased to state :

(a) whether the Life Insurance Corporation has rejected the suggestion to reduce the premium rates on 'with profit' life insurance policies; and

(b) if so, on what grounds the suggestion has been rejected?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) and (b). In view of the uncertainty of the trend future expenses, the L.I.C. thought it prudent to defer the consideration of reduction in premium rates under its with-profit plans of assurances till such time as expenses have been stabilised particularly when equity to these classes of policyholders can be ensured through the mechanism of bonus distribution.

प्रति व्यक्ति आय तथा कर

*751. श्री बी० एन० मण्डल : क्या वित्त मंत्री यह बताने की क्रुपा करेंगे कि संसाग के प्रमुख विकसित तथा विकासोन्मुख देशों में प्रति व्यक्ति राष्ट्रीय आय और प्रति-व्यक्ति करों का क्या अनुपात है और उसकी तुलना में भारत में प्रति व्यक्ति राष्ट्रीय आय और प्रति व्यक्ति करों का क्या अनुपात हैं ?

†[PER CAPITA INCOME AND TAXES

*751. SHRI B. N. MANDAL: Will the Minister of FINANCE be pleased to state, the ratio between per capita national income and per capita taxes in the major developed and the developing countries of the world at present and in what manner does that ratio compare with the ratio between per capita national income and per capita taxes in India at present?]

†[] English translation.

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